

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2106  
ANSWERED ON TUESDAY, THE 17<sup>TH</sup> MARCH, 2015**

**PENAL PROVISION OF ACTION AGAINST BLACKLISTED COMPANIES**

**QUESTION**

2106. SHRI ARVIND KUMAR SINGH:  
SHRI NEERAJ SHEKHAR:

Will the Minister of CORPORATE AFFAIRS be pleased to refer to answers to Unstarred Question 69 and Unstarred Question 3341 replied on 24 February, 2015 and 23 December, 2014 respectively in the Rajya Sabha and state:

- (a) the details of penal action, Ministry of Corporate Affairs, SFIO, ROCs and other Government agencies take against blacklisted companies and their directors for operating the company with changed nomenclature or operating through another company despite being blacklisted, to conceal their identity under existing corporate laws;
- (b) the mechanism Government has to prevent blacklisted companies and their directors to operate despite being blacklisted;
- (c) the penal action taken by Ministry against blacklisted companies from Rajkot for concealing their blacklisted identity; and
- (d) the reasons for not referring the case of fraud by companies from Rajkot to SFIO for inquiry despite representations from MPs/Ministers?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) and (b) There is no provision in the Companies Act, 2013 for blacklisting of Companies.

(c) and (d) Does not arise in view of (a) and (b) above.

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